

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL NO. 1485 OF 2010
(Arising out of SLP(CRL.)NO.5699 OF 2009)

AJAY PAL

....APPELLANT

VERSUS

STATE OF U.P.

....RESPONDENT

O R D E R

Leave granted.

2. Learned counsel for the State of U.P. very fairly points out that in view of the amendment to the Juvenile Justice Act, the appellant was indeed a juvenile on the date of the incident. In this view of the matter, we have no option but to allow the appeal and set aside the orders of the courts below and direct that the case of the appellant be put up before the Board set up under the Act.

3. In this view of the matter, we direct that the appellant shall be released forthwith if not required in any other case.

4. Fee of Amicus is fixed at Rs.7000/-.

.....J.
[HARJIT SINGH BEDI]

.....J.
[C.K. PRASAD]

NEW DELHI

DATED AUGUST 9, 2010.

